

DIVISION BENCH
COURT - I

P-110

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/305(KB)2022
IA(I.B.C)/446(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01ST JULY 2024

IN THE MATTER OF	INVENT ASSETS SECURITISATION ANDRECONSTRUCTION PRIVATE LIMITED VS MS. SHRUTI SHARMA (PERSONAL GUARANTOR OF M/S. BALAJI COKE INDUSTRY PRIVATE LIMITED)
UNDER SECTION	SECTION 95(1)

Appearances (via video conference/physically)

Mrs. Deepali Jaiswar, Adv.] For Financial Creditor
Mr. Raina Birla, Adv.

ORDER

1. Ld. Counsel for the Financial Creditor present.
2. No Objection has yet been filed by the Personal Guarantor to the Report of Resolution Professional.
3. Therefore, last chance is given to the Personal Guarantor to file his Objection, failing which; appropriate orders will be passed on the next date of hearing.
4. List this matter on **13.08.2024**.

**Balraj Joshi
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**